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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

..

C.A.No.730/1999.

Date of decision: 12-5-1999.

Between:

Sri V.Anil. Applicant.

And

1. The Commandant of Artillery Centre,
Golkonda, Hyderabad 500001.

2. The District Employment Officer,
Hyderabad Labour, RTC 'X' Roads,
Hyderabad: Respondents.

Counsel for the Applicant: Sri K.Venkateswarlu.

Counsel for Respondents: Miss. Shama for Respondent No.1
Sri V.Anil Kumar for R-2.

JUDGMENT.

(by Hon'ble Sri B. S. Jai Parameshwar, Member(J))

Heard Sri K.Venkateswarlu, learned counsel for
the Applicant and Miss. Shama for Respondent No.1 and
Sri V.Anil Kumar for respondent No.2.

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: 2 :

The Applicant herein is an aspirant for the post of Cook in the Respondent No.1's Organisation. It is stated that the Respondent No.1 had approached the Respondent No.2 to sponsor the eligible candidates for filling up the post of a Cook on regular measure.

It is stated that the Respondent No.1 is considering the candidates sponsored by the Employment Exchange only-

Relying upon the decision of the Hon'ble Supreme Court in the case of EXCISE SUPERINTENDENT, MALKAPATNAM, KRISHNA DISTRICT vs. K.B.N.VISWESWARA RAO AND OTHERS (1996(6)Scale 676, the applicant has filed this O.A., praying for a direction to the Respondent No.1 to consider his candidature along with the other candidates sponsored by the Employment Exchange.

On the basis of the decision of the Hon'ble Supreme Court, the Respondent No.1 is directed to consider the candidature of the applicant for the post of Cook in its organisation along with the candidates sponsored by the Employment Exchange provided the applicant submits his application with all necessary testimonials commencement of selection/at least 7 days prior to the date of/selection/with all necessary testimonials process either by written test, viva-voce or both.

With the above directions, the O.A., is disposed of at the admission stage. No costs.


(B.S. JAI PARAMESHWAR)
Member (J)

Date: 12-5-1999.

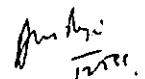
12/5/99

ss.

Dictated in open Court.

NOTE:

C.C. by 12-5-1999.
B.O.)



CC to day

1ST AND 2ND COURT

COPY TO:-

1. HDHND
2. HHRP M(A)
3. HSSDP M(J)
4. D.R.(A)
5. SPARE

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H.NASIR
VICE - CHAIRMAN

THE HON'BLE MR. H.RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE MR. R.RANGARADAN :
MEMBER (A)

THE HON'BLE MR. B.S.JAI PARAMESWAR :
MEMBER (J)

ORDER: 12/590

ORDER / JUDGEMENT

MA./RA./CP. NO.

in
OA. No. 730/59.

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

O.A. CLOSED.

DISPOSED OF WITH DIRECTION

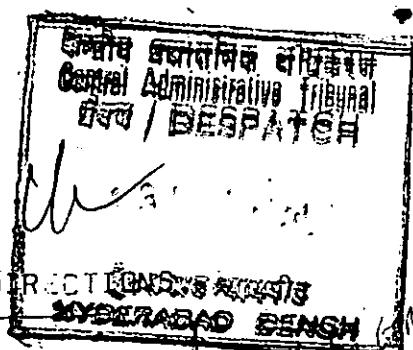
DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED / REJECTED.

NO ORDER AS TO COSTS.

SRR



8 (Encls) 60/590